IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT HYDRABAD

ORIGINAL APPLICATION NO.1481 of 1997

DATE OF ORDER: 15 APRIL, 1999

BETWEEN:

NSVRK SARMA

APPLICANT

AND

- Union of India rep. by the Secretary, Ministry of Communicatios, Dept. of Posts, New Delhi,
- The Chief Post Master General, A.P.Circle, Hyderabad-1.

RESPONDENTS

COUNSEL FOR THE RESPONDENTS: Mr. V. BHIMANNA, Addl. CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)
HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

JUDGEMENT

ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

Heard Mr.B.S.A.Satyanarayana, learned counsel for the applicant. None for the respondents.

2. The applicant while working in Group-B post in A.P.Circle of Postal Department was promoted as Group-A Junior Time Scale on temporary and adhoc basis from 1.8.93

÷

and he continued as such till his retirement on 31.12.94.

The applicant in this OA is claiming notional adhoc promotion under Next Below Rule with reference to one Smt.

R.K.Prasad of Bihar Circle, who is stated to be junior to the applicant on All India seniority basis in Group-B cadre with effect from 22.10.91, the date on which his junior Mrs.R.K.Prasad was promoted on adhoc basis.

- 3. The applicant submitted his representation on 27.6.96 regarding his officiating/temporary promotion to JTS Group-A. That representation was rejected by the impugned letter NO.4-44/95-SPG(Pt), dated 2.9.96 (Annexure A-1 at page 15 to the OA) on the ground that "the junior to the applicant on all-India seniority basis might have got achoc promotion in another circle on the basis of his seniority among the officers of that circle, but such adhoc promotion does not give benefit to a senior elsewhere."
- Aggrieved by the above, the applicant has filed this OA to set-aside the impugned order dated 2.9.96 by holding the same as arbitrary and illegal and for consequential direction to promote him under the 'Next Below Rule' from 22.10.91 to 1.8.93 with all consequential benefits.
- The applicant in this OA has detailed his arguments for considering his case under 'Next Below Rule'. He also submits that he has been promoted on adhoc basis to JTS Group-A from 1 8.93 and he continued till his retirement on 31.12.94. Hence his suitability has been assessed and because of that he should be given the adhoc

promotion from an earlier date i.e, from 22.10.91 when his junior Smt.R.K.Prasad was given adhoc temporary Group-A post in Bihar Circle.

respondents have filed respondents accept the fact that Smt.R.K.Prasad promoted on adhoc basis in Bihar Circle with effect from 22.10.91 and she is junior to the applicant. But promotion of Smt.R.K.Prasad is adhoc in an another circle i.e, in Bihar Circle on the basis of the seniority among the officers in Group-B cadre in Bihar Circle and that adhoc promotion does not give the benefit to a senior elsewhere/. The appointnment to Group-A is to be issued with the approval of the President even for the period for which Circle Heads have been empowered and hence the order bearing NO.4-9/94-/SPG, dated 12.5.94 (Annexure A-12 at Page 37 to the OA) was issued by the President and adhoc arrangements were made by the various circles on the basis of local seniority. They also rely on the Full Bench decision in OA 1412/93 and batch and OA 517/97 on the file of Madras Bench wherein it was held that "if a senior is denied, what he is entitled to get, he must challenge that denial or that preferment extended to a junior. He cannot acquiesce in a wrong and make a gain from that wrong by a They also rely on the Apex Court judgement in the case of "Union of India v. R.Swaminathan", reported in 1997 SCC (L&S) 1852.

We have considered the above views. The question of grant of ad hoc promotion and fixation of pay on that basis has been considered by the Apex Court in Union of

India v. R.Swaminathan reported in 1997 SCC (L&S) 1852 and is observed that "The question is basically administrative exigency and the difficulty that administration may face if even short term vacancies have to be filled on the basis of all-India seniority by calling a person who may be stationed in a different Circle in a region remote from the region where the vacancy arises, and that too for a short duration. This is essentially a matter of administrative policy. The only justification for local promotions is their short duration." view the adhoc promotions given even to juniors in a circle was upheld. The relevant portion is reproduced below:-

> The aggrieved employees contended with justification that local officiating promotions within a Circle have resulted in their being deprived of a chance to officiate in the higher post, if such chance of officiation arises in a different Circle. have submitted that since there is an all-India seniority for promotions, this all-India seniority must prevail even while making local officiating appointments within Circle. The question is basically of administrative exigency and difficulty that the administration may face if even short-term vacancies have to be filled on the basis of all-India seniority by calling a person who may

be stationed in a different Cirlce in a region remote for the region where the vacancy arises, and that too for a short duration. This is essentially a matter of administrative policy. only justification for local promotions is their short duration. vacancy is of a long duration, there is no administrative reason the all-India seniority. following Most of the grievances of the employees will be met if proper norms are laid making local officiating down for promotions. Neither the seniority nor promotion of these regular affected such employees is by officiating local arrangements."

point came up 8. again, the same consideration in the reported case in 1998 SCC (L&S) 1509 (Union of India v. M. Suryanarayana Rao). It was held that stepping of pay to a senior is not permissible if adhoc promotions are given in different circles. Further the laid down Supreme Court has upheld the law R.Swaminathan's case stating that stepping up of pay is not admissible to a senior under such circumstances. also observed that there is no distinction between adhoc officiation for a long or short period. On that basis it was held that the benefit of stepping up of pay is not admissible to a junior even if the junior's adhoc officiation is for long period. In view of the categorical direction of the Surpeme Court in the above mentioned cases that adhoc promotion of a junior in a different circle in

1

N

Telecom Dept. will not entitle a senior in the other circle to get adhoc promotion from the date his junior in the other circle was promoted on adhoc basis and also stepping up of pay on that basis.

9. In view of what is stated above, we find no merit in this OA. Hence the OA is dismissed. No order as to costs.

प्रमाणित प्रति CERTIFIED TRUE COPY

CASÉ NUMER OA 1481 [9]

The principal of the

IN GJS)

े जब अधिकारी Court Officer

167

Control Administrative Tribunal

हर्सिक वास्पाठ

HYDERABAD BENCH.